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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/485/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND  
NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD  
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1.	Aashish Jain Duvvê For Sulana & Sulana	Counsel for Petitioner	
2.	A. Abdul Rahman (M/s. Nathan And Ass)	Counsel for Respondent	

**ORDER**

Counsels for both the parties are present. Counsel for the Financial Creditor has submitted memo stating therein that the matter has been settled between the parties and prayed to withdraw the petition. The prayer is allowed. The petition is dismissed as **withdrawn**.



**MEMBER (TECHNICAL)**  
ghk



**MEMBER (JUDICIAL)**